

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Application(s) Involved:

E/CROSS/20590/2015 in E/20151/2015-SM

Appeal(s) Involved:

E/20151/2015-SM

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-DIV2-
APP-HAB-103-2014 dated 30/10/2014 passed by
Commissioner of Central Excise , MYSORE]

**Commissioner of Central Excise,
Customs and Service Tax Mysore**

S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Appellant(s)

Versus

J K Tyre And Industries Ltd

Truck Radial Plant-ii, Krs Road
MYSORE - 570016
Karnataka

Respondent(s)

Appearance:

**Mr. K. Murali,
Superintendent (AR)**

For the Appellant

Mr. Dattatray D. Bhat, Advocate

Gurukrupa, No.44
Sheshadripuram College Road
Bangalore – 560 020.
Karnataka.

For the Respondent

Date of Hearing: 25/10/2018

Date of Decision: 25/10/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

Final Order No. 21670 / 2018

Per : S.S GARG

Revenue has filed this appeal against the impugned order dated 30.10.2014 passed by the Commissioner of Customs (A), wherein the Commissioner (A) allowed the appeal of the respondent-assessee.

2. On perusal of the records, I find that the amount involved in the present appeal is below the monetary limit and as per CBEC Instruction in their Circular No.390/Misc./163/2010-JC dt. 17/12/2015, this appeal shall not be filed before the Tribunal. In view of the Litigation Policy, I dismiss the appeal without going into the merits of the case.

(Operative portion of the Order was pronounced
in Open Court on **25/10/2018**)

S.S GARG
JUDICIAL MEMBER

rv...